পঞ্জীভুক্ত নন্বৰ—ক—১২ _{প্ৰায়ে প্ৰায়েশ IOA} Register d No.—A-12

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The Assam Gazette

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EXTRAORDINARY

প্ৰাপ্ত—কত্ত, ঘৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORIT"

न१ 107 দিশপুৰ, বুধবাৰ, 5 জুলাই, 1978, 14 আঘাৰ, 1900 খক No. 107 Dispur, Wednesday, 5th July, 1978, 14th Asadha, 1900 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT

NOTIFICATION

The 4th July 1978

No LGL/69/78/13.- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT VIII OF 1978

(Recoived the assent of the Governor on 1st July 1978

THE ASSAM EXCISE (AMENDMENT) ACT, 1978

An Act

further to amend the Assam Excise Act, 1910

Whereas it is expedient further to Assam Act amend the Assam Excise Act, 1910 hereinafter called the principal Act in the manner hereinafter appearing,-

> It is hereby enacted in the Twentyninth year of the Republic of India as follows:-

- 1. (1) This act may be called the commence. Assam Excise (Amendment) Act, 1978.
 - (2) It shall have the like extent as the principal Act.
 - (3) It shall come into force at once.

Substitution 1910.

- 2. For section 9 of the principal Act, of section 9 the following shall be substituted name-Act I of ly:—
 - "9(I) Orders passed by the Excise Commissioner, a District Collector or a Collector other than a District Collector under this Act or under any rule made under this Act shall be appealable to the Assam Board of Revenue constituted under Section 3 of the Assam Board of Revenue Act. 1962 (Assam Act No. XXI of 1962) in the manner prescribed.
 - (2) In hearing appeals, the Assam Board of Revenue may call for the proceedings held by any of the Officers mentioned in sub-section (I) and pass such order or orders thereon as it thinks

the for ground infinite for,

Substitution of section 27 of Assam Act I of 1910.

- 3. In section 27 of the principal Act, for sub-section (2) the following shall be substituted, namely:—
- "(2) The decision of the Assam Board of Revenue as to what is a technical defect, irregularity or omission shall be final."

Transfer of pending appeals etc.

- 4(I) All appeals filed before the State Government under sub-section (I) of section 9 of the Assam Excise Act, 1910 and pending before it on the day on which this Act comes into force shall be deemed to have been filed before the Assam Board of Revenue and shall be disposed of accordingly.
- (2) Any decision given, order made, anything done by the State Government in respect of any appeal or proceeding pending before it immediately before this Act comes into force, shall be deemed to have been given, made or done by the Assam Board of Revenue under this Act.

U. TAHBILDAR, Secretary to the Govt. of Assam, Legislative Department.

GAUHATI—Printed and published by the Supdt. i/c., Assam Govt. Printing Press (Ex-Gazette) No. 213—752+250—5-7-1978.